

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 18

IA 2680/2024 (NEW IA) in C.P. (IB)/3528(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK VS VADRAJ**
CEMENT LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2680/2024 (NEW IA) in C.P. (IB)/3528(MB)2018

- 1) Mr. Akilesh Menezes, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Interim Resolution Professional of the Corporate Debtor for filing and placing on record Special Report as per the directions of this Bench.
- 3) The said Special Report filed by the Applicant is taken on record. No order is called for.
- 4) The Interlocutory Application bearing IA No. 2680 of 2024, is disposed of Allowed. Registry shall list the main Company Petition on Board on the

date when other Interlocutory Applications, if any, arising out of the present
Company Petition are listed on Board.

SD/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

SD/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare